

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:2225
ANSWERED ON:17.03.2005
INSTITUTIONS, SCHOOLS/ HOSTELS FOR MENTALLY RETARDED CHILDREN
Chauri Shri Bapu Hari;Manoj Dr. K.S.

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of recognized institutions, schools and hostels for rehabilitation and training of Mentally Retarded Children, State-wise;
- (b) the number out of them aided by the Ministry under the scheme of assistance to organizations for disabled persons and the amount of grant-in-aid given to such Institutions during each of the last three years and the current year;
- (c) the number of pending applications in this regard, particularly from Kerala;
- (d) whether the Government is considering to enhance the grant-in-aid to Non-Government Organizations in this regard;
- (e) if so, the details thereof; and
- (f) the steps taken by the Government to associate these children with normal government schools?

Answer

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT (SMT. SUBBULAKSHMI JAGADEESAN)

- (a) Under section 52 of Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, certificate of registration is granted to establish or maintain institutions for persons with disabilities including Mentally Retarded Children by the competent authority designated by the State Governments. Details of certificate of registration granted are maintained by the respective State Governments. Under section 12 of the National Trust for welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999. the National Trust also register associations/associations of parents of persons with disability, voluntary organisations, etc. The National Trust has so far recognized/ registered 592 institutions, etc. The State-wise details are given in annexure-I.
- (b)The number of organisations and financial assistance given for running various projects for Mentally Retarded Children during the last three years and the current year under the Deendayal Disabled Rehabilitation Scheme (DDRC) of the Ministry and under Establishment of Relief Institutions scheme of National Trust, are given in annexure-II
- (c)Applications are received upto 30th September of every financial year and are considered by the Screening Committee for funding during the year. No applications received upto 30th September 2004 is pending for consideration by the Screening Committee under DDRS. Under Establishment of Relief Institutions scheme of National Trust, 8 applications are pending. However, none of them is from Kerala.
- (d)No, Sir.
- (e)Does not arise.
- (f) The Ministry is supporting Special Schools for Mentally Retarded children under DDRS with the end-objective of bringing about varying degrees of improvement in their lives ranging from acquiring skills as basic as activities of daily living to their integration into regular institutions of learning and society in general.